

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.378/99

New Delhi, this 18th day of March, 1999

Hon'ble Shri S.P. Biswas, Member(A)

(5)

Prahlad Sahani & 30 Ors.
(as mentioned in memo of parties)
(All working as casual Lighting
Assistants in DDK, New Delhi) .. Applicants

(By Shri S.M. Garg, Advocate - through proxy
counsel Shri K.K.Patel)

versus

Union of India, through

1. Secretary
Ministry of I&B, New Delhi
2. Director General, Doordarshan
New Delhi
3. Director
Delhi Doordarshan Kendra
New Delhi
4. **Chief Executive, Prasar Bharati** Respondents
Broadcasting ORDER(oral)
Corpn. New Delhi

Proxy counsel for the applicants submits
that the issue raised in this application relates
to applicants' prayer against abolition of the
posts of Lighting Assistant. The order of
abolition was reportedly circulated in August,
1998. Learned counsel submits that the respondents
are now taking steps to reconsider the entire
issue. The applicants, therefore, seek to withdraw
this application. Prayer is allowed. The
application is dismissed as withdrawn with liberty
to the applicants to agitate the issue at the
appropriate legal forum, if they are so advised.

S. Biswas
(S.P. Biswas)
Member(A)

/gtv/